नेशनल इन्श्योरेन्स
National Insurance
Trusted Since 1906

National Insurance Company Limited

(A Govt. of India Undertaking)
Registered & Head Office : 3 Middleton Street, Kolkata 700 071
CIN: U10200WB1906GOI001713
visit us at: https://nationalinsurance.nic.co.in/.

AUDITED FINANCIAL RESULTS FOR THE PERIOD ENDED ON 31.03.2022

REVENUE ACCOUNT

(Amount in Rs. Lakhs)

Particulars	Fire		Marine		Miscellaneous		Total	
	For the period ended on 31.03.2022 (Audited)	For the Period ended on 31.03.2021 (Audited)	For the period ended on 31.03.2022 (Audited)	For the Period ended on 31.03.2021 (Audited)	For the period ended on 31.03.2022 (Audited)	For the Period ended on 31.03.2021 (Audited)	For the period ended on 31.03.2022 (Audited)	For the Period ended on 31.03.2021 (Audited)
Premiums Earned (Net)	92938.93	78199.61	14056.19	12854.21	1125271.67	1033094.50	1232266.79	1124148.32
Profit/Loss on sale/redemption of Investments	5531.02	7476.84	898.34	1259.91	75941.76	96347.27	82371.12	105084.02
Interest, Dividend & Rent – Gross	11795.18	11901.77	1915.76	2005.55	161949.58	153367.31	175660.52	167274.63
Other (a) Contribution from the Shareholders' Account (i) Towards Excess Expenses of Management	0.00	0.00	0.00	0.00	874.19	36053.59	874.19	36053.59
TOTAL (A)	**110265.13**	**97578.22**	**16870.29**	**16119.67**	**1364037.20**	**1318862.67**	**1491172.62**	**1432560.56**
Claims Incurred (Net)	82160.25	55764.94	13192.00	9543.90	1188780.66	904082.12	1284132.91	969390.96
Commission	10222.54	10782.67	1045.90	1536.47	71911.06	84424.07	83179.50	96743.21
Operating Expenses related to Insurance Business	21516.72	23006.48	2346.44	2595.78	256652.99	317860.56	280516.15	343462.82
Premium Deficiency								
Other:								
a. Exchange Loss	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
b. Provision for diminution in the value of Investments, amortisation of Premium on investments, and amount written off in respect of depreciated investments	361.83	483.41	58.77	81.46	4968.04	6229.33	5388.64	6794.20
TOTAL (B)	**114261.34**	**90037.5**	**16643.11**	**13757.61**	**1522312.75**	**1312596.08**	**1653217.2**	**1416391.19**
Operating Profit / Loss C = (A-B)	**-3996.21**	**7540.72**	**227.18**	**2362.06**	**-158275.55**	**6266.59**	**-162044.58**	**16169.37**
APPROPRIATIONS								
Transfer to Shareholders' Account	-3996.21	7540.72	227.18	2362.06	-158275.55	6266.59	-162044.58	16169.37
Transfer to Catastrophe Reserve	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Transfer to Other Reserves (to be specified)	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
TOTAL (C)	**-3996.21**	**7540.72**	**227.18**	**2362.06**	**-158275.55**	**6266.59**	**-162044.58**	**16169.37**

BALANCE SHEET

(Amount in Rs. Lakhs)

Particulars	Schedule Ref. Form No.	AS AT 31-03-2022 (Audited)	AS AT 31-03-2021 (Audited)
SOURCES OF FUNDS			
SHARE CAPITAL	NL-8	937500.00	567500.00
SHARE APPLICATION MONEY PENDING ALLOTMENT			
RESERVES AND SURPLUS	NL-10	1530.03	1564.56
FAIR VALUE CHANGE ACCOUNT			
-SHAREHOLDERS FUNDS		25585.05	4071.14
-POLICYHOLDERS FUNDS		243653.93	174793.86
BORROWINGS	NL-11	89500.00	89500.00
TOTAL		**1297769.01**	**837429.56**
APPLICATION OF FUNDS			
INVESTMENTS - SHAREHOLDERS	NL-12	317304.47	67605.86
INVESTMENTS - POLICYHOLDERS	NL-12A	3021783.22	2860366.48
LOANS	NL-13	3261.33	3478.81
FIXED ASSETS	NL-14	54955.28	50911.77
DEFERRED TAX ASSET		0.00	0.00
CURRENT ASSETS			
Cash and Bank Balances	NL-15	68814.22	63292.49
Advances and Other Assets	NL-16	583187.39	737389.26
Sub Total (A)		**652001.61**	**800681.75**
DEFERRED TAX LIABILITY			
CURRENT LIABILITIES	NL-17	2741009.50	2768981.20
PROVISIONS	NL-18	672925.95	686720.54
Sub Total (B)		3413935.45	3455701.74
NET CURRENT ASSETS (C) = (A-B)		**-2761933.84**	**-2655019.99**
MISCELLANEOUS EXPENDITURE (to the extent not written off or adjusted)	NL-19	31552.32	47328.48
DEBIT BALANCE IN PROFIT AND LOSS ACCOUNT		630846.24	462758.15
TOTAL		**1297769.01**	**837429.56**

PROFIT AND LOSS ACCOUNT

(Amount in Rs. Lakhs)

Particulars	For the period ended on 31.03.2022 (Audited)	For the Period ended on 31.03.2021 (Audited)
OPERATING PROFIT / (LOSS)		
(a) Fire Insurance	-3996.21	7540.72
(b) Marine Insurance	227.18	2362.06
(c) Miscellaneous Insurance	-158275.55	6266.59
INCOME FROM INVESTMENTS		
(a) Interest, Dividend & Rent - Gross	4151.78	0
(b) Profit on sale of investments	1946.86	0
(c) (Loss on sale/ redemption of investments)	0	0
(d) Amortization of Premium/Discount on Investments	-140.02	-0
OTHER INCOME (To be specified)	0	0
(a) Profit on Sale of other Asset	61.89	98.58
(b) Miscellaneous Income	2164.01	3378.58
(c) Exchange gain	89.06	0
(d) Others	0	0
TOTAL (A)	**-153771.00**	**19646.53**
PROVISIONS (other than taxation)		
(a) For diminution in the value of investments	-12.66	0
(b) For doubtful debts	4763.18	31991.69
(c) Others (To be specified)	0	0
OTHER EXPENSES		
(a) Expenses other than those related to Insurance Business	17.36	3.65
(b) Bad debts written off	0	0
(c) Interest on subordinated debt	7473.25	7473.25
(d) Expenses towards CSR activities	574.24	0
(e) Penalities	0	0
(f) Contribution to Policyholders' A/c	0	0
(i) Towards Excess Expenses of Management	874.19	36053.59
(ii) Others (please specify)	0	0
(g) Others (Please specify)	0	0
(i) Assets written off	0.58	0
(ii) Loss on Sale on Asset	6.04	13.64
(iii) Debenture related expense	0	9.06
(iv) others misc	0	75.18
(v) exchange Loss	0	326.13
TOTAL (B)	**13696.18**	**75946.19**
Profit/Loss Before Tax	-167467.18	-56299.66
Provision for Taxation	0	0
Adjustment of taxation for Earlier Years	4.24	-113.93
Profit/Loss After Tax	-167471.42	-56185.73
APPROPRIATIONS		
(a) Interim dividends paid during the year	0	0
(b) Final dividend paid	0	0
(c) Transfer to any Reserves or Other Accounts (to be specified)	0	0
(d) Transfer to Unclaimed Policyholders Funds	616.69	663.90
Balance of profit/ loss brought forward from last year	-462758.15	-405908.52
Balance carried forward to Balance Sheet	-630846.24	-462758.15

KEY ANALYTICAL RATIOS

As per the definitions given in the IRDA Circular No.IRDA/F&I/CIR/F&A/231/10/2012 dated October 5, 2012 and & Corrigendum ref IRDA/F&A/CIR/FA/126/07/2013 dated July 3, 2013

Sl. No.	Particulars	For the Period ended on 31.03.2022 (Audited)	For the Period ended on 31.03.2021 (Audited)
1	Gross Direct Premium Growth Rate	-7.82%	-7.36%
2	Gross Direct Premium to Net Worth Ratio	4.75	24.71
3	Growth Rate of Net Worth	379.16%	126.21%
4	Net Retention Ratio	88.62%	87.06%
5	Net Commission Ratio	6.85%	7.65%
6	Expense of Management to Gross Direct Premium Ratio	28.70%	31.78%
7	Expenses of Management to Net written Premium Ratio	29.95%	35.66%
8	Net Incurred Claims to Net Earned Premium	104.21%	86.23%
9	Claims paid to claims provisions	0.00%	0.00%
10	Combined Ratio	134.16%	121.05%
11	Investment income ratio	8.40%	10.44%
12	Technical Reserves to net premium ratio	2.14	2.04
13	Underwriting balance ratio	-0.34	-0.25
14	Operationg Profit Ratio	-12.78%	-1.16%
15	Liquid Assets to liabilities ratio	0.30	0.15
16	Net earning ratio	-13.79%	-4.44%
17	Return on net worth ratio	-60.88%	-97.86%
18	Available Solvency argin Ratio to Required Solvency Margin Ratio	0.63*	0.29**
19	NPA Ratio		
	Gross NPA Ratio	1.00%	1.13%
	Net NPA Ratio	-	0.00%
20	Debt Equity Ratio	0.33	1.56
21	Debt Service Coverage Ratio	-21.41	-6.53
22	Interest Service Coverage Ratio	-21.41	-6.53
23	Earnings per share	-2.94	-1.44
24	Book value per share	2.93	1.01

Notes: - 1. Net worth definition to include Head office capital/Assigned Capital for Reinsurance branch
****With Forbearance, Solvency is 0.62**

EXTRACT OF THE AUDITED FINANCIAL RESULTS FOR THE YEAR ENDED 31ST MARCH, 2022
[Regulation 52(8), read with Regulation 52(4), of the SEBI (LODR) Regulations, 2015]

(Amount in Rs.Thousands)

Sl. No.	Particulars	Three months ended			Year ended	Year ended
		March 31, 2022	December 31, 2021	March 31, 2021	March 31, 2022	March 31, 2021
		Audited	Reviewed	Audited	Audited	Audited
1	Total Income from Operations	-8,756,483	-887,448	-1,989,505	-16,204,458	1,616,937
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	-9,956,801	-980,172	-7,024,823	-16,746,718	-5,629,966
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	-9,956,801	-980,172	-7,024,823	-16,746,718	-5,629,966
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	-9,956,801	-980,596	-7,013,473	-16,747,142	-5,618,573
5	Total Comprehensive Income for the period [Comprising Profit /(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	-9,956,801	-980,596	-7,013,473	-16,747,142	-5,618,573
6	Paid up Equity Share Capital	93,750,000	56,750,000	56,750,000	93,750,000	56,750,000
7	Reserves (excluding Revaluation Reserve)	153,003	79,966	156,456	153,003	156,456
8	Securities Premium Account	NIL	NIL	NIL	NIL	NIL
9	Net worth	27,510,144	91,900	5,741,337	27,510,144	5,741,337
10	Paid up Debt Capital / Outstanding Debt	8,950,000	8,950,000	8,950,000	8,950,000	8,950,000
11	Outstanding Redeemable Preference Shares	NIL	NIL	NIL	NIL	NIL
12	Debt Equity Ratio	0.33	97.39	1.56	0.33	1.56
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -					
	1. Basic :	-1.75	-0.17	-1.79	-2.94	-1.44
	2. Diluted :	-1.75	-0.17	-1.79	-2.94	-1.44
14	Capital Redemption Reserve	NIL	NIL	NIL	NIL	NIL
15	Debenture Redemption Reserve	NIL	NIL	NIL	NIL	NIL
16	Debt Service Coverage Ratio	-53.03	-4.20	-12.13	-21.41	-6.53
17	Interest Service Coverage Ratio	-53.03	-4.20	-12.13	-21.41	-6.53

Note:

a. The above is an extract of the detailed format of financial results filed with the stock exchange under Regulation 52 of SEBI (LODR) Regulations, 2015. The full format of the financial results are available on the website of the Company (https://nationalinsurance.nic.co.in) and on the website of National Stock Exchange (www.nseindia.com) & Bombay Stock Exchange (www.bseindia.com)

b. For the other line items referred in Regulation 52(4) of SEBI (LODR) Regulations, 2015, pertinent disclosures have been made to the Stock Exchange(s) and can be accessed on their websites.

c. The above audited financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 8th June, 2022.

For National Insurance Company Limited
Sd/-
Suchita Gupta
Chairman-cum-Managing Director
DIN: 08697650

Place: Kolkata
Dated: 8th June, 2022

AD UIN 005/22-23

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MERUSHIKHAR REALTY LLP

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	MERUSHIKHAR REALTY LLP
2.	Date of incorporation of Corporate Debtor	22nd September 2014
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity No/ Limited Liability Identification No. of Corporate Debtor	AAC-7415
5.	Address of the Registered Office and principal office (if any) of Corporate Debtor	2, SOLUS 11TH FLOOR, 1ST CROSS, J.C.ROAD, BANGALORE Karnataka 560027
6.	Insolvency commencement date in respect of Corporate Debtor	Date of the Order - 30th May 2022 (Date of Receipt of the order - 6th June 2022)
7.	Estimated date of closure of Insolvency Resolution Process	26th November 2022
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mr. Nataraja Nanjundaiah IBBI/IPA-003/IP-N00304/2020-2021/13296
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	3108, First Cross, Mariyappana Palya, Bangalore – 560021, Karnataka Email ID: nnataraja491@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	3108, First Cross, Mariyappana Palya, Bangalore – 560021, Karnataka Email ID: merushikharrealtycirp@gmail.com
11.	Last date for submission of claims	23rd June 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (as per the information available with the Interim Resolution Professional)
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bengaluru has ordered the commencement of a corporate insolvency resolution process of the Merushikhar Realty LLP on 30th May 2022 (Copy of the order received on 6th June 2022)

The creditors of Merushikhar Realty LLP are hereby called upon to submit their claims with proof on or before 23rd June 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 9th June 2022
Place: Bengaluru

Nataraja Nanjundaiah
Interim Resolution Professional
IBBI/IPA-003/IP-N00304/2020-2021/13296

PUBLIC NOTICE

ICICI Bank
ICICI Bank Limited

Registered office: Landmark, Race Course Circle, Vadodara 390 007.
Corporate office: ICICI Bank Towers, Bandra-Kurla Complex, Mumbai 400 051.

GOLD AUCTION CUM INVITATION NOTICE

The below mentioned borrowers have been issued notice to pay off their outstanding amount towards the facility against gold ornaments.("Facility") availed by them from ICICI Bank Limited ("ICICI Bank"). We are constrained to conduct an auction of pledged gold ornaments on **Jun 20, 2022** as they have failed to repay the dues. ICICI Bank has the authority to remove account /change the auction date without any prior notice. Auction will be held online - **https://gold.samil.in** between **12:30 pm** to **3:30 pm.** For detailed Terms and conditions, please log into given website. In case of deceased borrower, all conditions will be applicable to legal heirs.

Loan A/C No.	Customer Name
Branch Name: Arsikere	
281305004495	Dhanapala *
Branch Name: Basapur - Koppal District	
408405000669	Moula Husen
Branch Name: Belgaum	
017605009947	Sushant Maruti Asogekar
Branch Name: Belgaum - Kolhapur Circle	
241705001578	Shivaraj Lakshmeekant Pagad
Branch Name: Chinchali	
651405013120	Sadashiv Siddappa Hosure
Branch Name: Chitapur	
412505002124	Anand H
412505002130	Umesh S
Branch Name: Dharwad	
017005010167	Nityanand Shetty
017005010162	Vivekanand Dalawai

Loan A/C No.	Customer Name
Branch Name: Gangavathy	
086505012741	Suresh *
Branch Name: Hospet	
107305006693	Subramani M
Branch Name: Hubli	
015705017059	Abhinandan Angadi
015705016520	Vilas Sevale
015705016715	Basavaraj Bhagavantappa Hallikeri
Branch Name: Jevargi	
413405001758	Kishan *
Branch Name: Kagawad	
398705001423	Sunita Patil
Branch Name: Karatagi	
281405003829	Parasappa Parasappa
Branch Name: Karkal	
143105003349	Vinod Acharya
Branch Name: Karwar	
106305002438	Chetan Subhash Tendulkar
Branch Name: Kotturu	
760805000463	Kotreshi K

Loan A/C No.	Customer Name
Branch Name: Manipal	
007205002421	Suman Rajesh Rao
Branch Name: Mudhol	
141305005696	Ramesh Halingali
Branch Name: Ramdurg	
378305004004	Parveen Begum
Branch Name: Shahapur	
052105005503	Ayyappa
Branch Name: Singanhal	
309905000384	Hanumantappa Hanumantappa
309905000386	Duggeppa Duggepp
309905000506	K Venkatesh
Branch Name: Terdal	
650005006364	Chidananda Siddappa Galahgali
Branch Name: Tikota	
650805006821	Mubarak M Halli
650805006864	Jetteppa Hadimani
Branch Name: Tukanhatti	
302505000489	Ramesh Mardi

Date : 10.06.2022
Place : Udipi, Dharwad, Uttar Kannad, Gulbarga, Yadgir, Hassan, Kodagu, Belgaum, Bagalkote, Bijapur, Bellary, Koppal

S/d
Authorised Officer
For ICICI Bank Limited

PUBLIC NOTICE

I R.Mahendravarma practicing Advocate at Bangalore with my colleagues at before said address from last 17 years and now I confirms that I issuing public notice on behalf of my client Smt.Asha.C, situated at Vinyakanagara, Hesaraghatta village and Hobli, Bangalore North taluk and she is the Owner of Property bearing Property bearing No.95 and V.P.Khatha No.1118/95 and PID No.150200 203000223904, Hesaraghatta Hobli, Bangalore North taluk and now she has misplaced following original sale deed bearing document No.17356/2004-05, Stored in C.D.No.YAND95 and same document registered before sub-registrar Yelahanka Bangalore pertains same property on 10.05.2022 at Hesaraghatta and other related previous documents and after she has searched same document everywhere rooming on same day but she has unable to get same original document.

Any person find the Original mentioned below please hand over the same document to under signed person or Soladevenahalli Police Station.

R. Mahendravarma, Advocate, #42, R.G.nagar, M.S.Palya, Bangalore-97.

NOTICE

The State Level Environment Impact Assessment Authority, Karnataka (Constituted by Ministry of Environment & Forests. Government of India) has issued Corrigendum for Environmental Clearance (Corrigendum issued for modification & expansion with total built up area of the project 7,01,343.22 sq.m) of Mixed-use development project "Divyasree Technopolis" at Sy. No. 36/2 (P) of Yamaluru & Sy. 123, 124, 125, 126/4A etc., of Ammani Bellandur Khane Village, Varthur Hobli, Bengaluru East Taluk, Bengaluru of M/s. Divyasree Infrastructure Projects Pvt. Ltd., "Divyasree Chambers", A Wing, #11; O'Shaugnessy Road, Bangalore-25 vide letter No. SEIAA 14 CON 2019 Dated 19th May 2022. The said copy of Environmental Clearance is available with the website of the MoEFCC/SEIAA, Karnataka at http://seiaa.karnataka.gov.in/or http:environmentclearance.nic.

SREI

SREI EQUIPMENT FINANCE LIMITED

CIN : U70101WB2006PLC109898
(A Company under Corporate Insolvency Resolution Process by an order dated October, 8,2021 passed by Hon'ble NCLT Kolkata)
Head Office: Plot no. Y-10. Block EP, Sector-V, Salt Lake City, Kolkata-700091
Registered Office: Vishwakarma 86C, Topsia Road (South), Kolkata-700046
Email:sefpl@srei.com Website:www.srei.com

POSSESSION NOTICE

(For Immovable Property)
[Rule 8(1) read with Appendix IV of the Security Interest (Enforcement) Rules, 2002]

WHEREAS,

The undersigned being the authorized officer of **SREI Equipment Finance Limited ("Srei")** under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 **("Act")** and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 20**02 ("Rules"), issued a Demand Notice dated 10th March, 2022 under Section 13(2)** of the Act calling upon the Borrower, namely, Vijay Engineering Equipment India Private Limited at D No 38/3394-1 Ramanjaneyapuram Cuddapah, Andhra Pradesh 516002 and at #8-2-686/K/27, Kimtee Enclave, Road no 12, Banjara Hills, Pin 500034 and Mortgagor Chavva Vijay Shekar Reddy #8-2-686/K/27, Kimtee Enclave, Road no 12, Banjara Hills, Pin 500034 to repay the amount mentioned in the said notice, being **Rs.160,22,27,670.98/- (Rupees One Hundred Sixty CroreTwenty Two Lakhs Twenty Seven Thousand Six Hundred Seventy and Ninety Eight paise Only)** payable and due as on **23rd February, 2022** together with further interest thereon, costs, charges and other monies until payment or realization, within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and/or Mortgagor in particular and to the public in general that the undersigned **has taken symbolic possession of the said property (as described hereinbelow and belonging to the Borrower/Mortgagor) in exercise of powers conferred on him under Section 13(4) of the Act read with Rule 8 of the Rules on 08 June, 2022.**

The Borrower and/or Mortgagor in particular and the public in general is hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the charge of Srei for an amount of **Rs.160,22,27,670.98/- (Rupees One Hundred Sixty Crore Twenty Two Lakhs Twenty Seven Thousand Six Hundred Seventy and Ninety Eight paise Only)** as on **23rd February, 2022**, together with further interest thereon, costs, charges and other monies.

The Borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets and repay the aforementioned dues to Srei.

DESCRIPTION OF THE IMMOVABLE PROPERTIES

Sl. No.	Description of Mortgaged Property	Name of the Owner of the mortgaged property
1.	ALL THAT piece and parcel of the property consisting of the Flats as mentioned below comprised in new Municipal No. 10 (Old no 15), in ward no. 77, Sampangiramnagar, with property ID no. 77-106-10, admeasuring about 8248.8 Sqft or 921.00 square yards or 770 square metres, measuring North to South 86.3 ft & East to West 96 ft with building admeasuring approx. 3600 sqft RCC Structure with finished frame structure in Ground Floor and First Floor, in the compound of "Poorna Prasad" having sanctioned plan from Bangalore Mahanagar Palike LP no JC/E/1517/06-07 dated 05.01.07 situated at Poorna Prasad Road, Race Course Road, Bangalore 560001 butted and bounded as follows :-	Chavva Vijaya Sekhar Reddy

Flat No	Floor	Undivided share of land in sqft
001	GF	1506
002	GF	1506
101	FF	753
202	SF	753
301	TF	753
302	TF	1398
Common Area		109.8

Date : 08 June, 2022
Place : Bangalore

Authorised Officer
(SREI Equipment Finance Limited)

ಮನೆಗೆ ಆಗ್ರಹಿಸಿ 20ರಂದು ಪ್ರತಿಭಟನೆ

ಬೆಂಗಳೂರು: ಕಳಪೆ ಕಾಮಗಾರಿಯಿಂದಾಗಿ ಮನೆ ಕಳೆದುಕೊಂಡ ಆರ್ಥಿಕ ದುರ್ಬಲ ವರ್ಗದವರಿಗೆ ಸರ್ಕಾರ ಕೂಡಲೇ ನೂತನ ಮನೆಗಳನ್ನು ನಿರ್ಮಿಸಿಕೊಡಬೇಕು ಎಂದು ಆಗ್ರಹಿಸಿ ಇದೇ ತಿಂಗಳ 20 ರಂದು ಸ್ವಾತಂತ್ರ್ಯ ಉದ್ಯಾನವನದಲ್ಲಿ ಅಹೋರಾತ್ರಿ ಸರಣಿ ಧರಣಿ ನಡೆಸಲಾಗುವುದು ಎಂದು ಇಡಬ್ಲ್ಯುಎಸ್ ಮನೆ ಕಳೆದುಕೊಂಡವರ ಹೋರಾಟ ಸಮಿತಿ ಹೇಳಿದೆ.

ಸುದ್ದಿಗಾರರೊಂದಿಗೆ ಮಾತನಾಡಿದ ಸಮಿತಿ ಮುಖಂಡರು, ಆರ್ಥಿಕ ಹಿಂದುಳಿದ ವರ್ಗದ ಜನರಿಗಾಗಿ ನಿರ್ಮಿಸಿ ಕೊಡಲಾಗಿದ್ದ ಸರ್ಕಾರದ ಮನೆಗಳು ಕಳಪೆ ಕಾಮಗಾರಿಯಿಂದಾಗಿ ಕುಸಿದು ಬಿದ್ದ ಪರಿಣಾಮ ನಿರ್ವಸತಿಗರಾದ ಶಾಂತಿನಗರ ವಿಧಾನಸಭಾ ಮತಕ್ಷೇತ್ರದ ಸುಮಾರು 1512 ಕುಟುಂಬಗಳು ಬೀದಿಗೆ ಬೀಳಬೇಕಾಗಿದೆ ಎಂದು ಅಳಲು ತೋಡಿಕೊಂಡರು.

ಕೇವಲ 20 ವರ್ಷದಲ್ಲಿ ಮನೆಗಳು ಬಿದ್ದು ಹೋಗಿವೆ. ಆದರೆ, ದುರಂತದಲ್ಲಿ ಯಾವುದೇ ಸಾವು-ನೋವುಗಳಾಗದಿದ್ದರೂ ಸಾವಿರಾರು ಮಂದಿ ನಿವಾಸಿಗಳಿಗೆ ಮನೆ ಇಲ್ಲದೆ ನಾಯಿಪಾಡಾಗಿದೆ. ಇದಾದ ಬಳಿಕ ಸುಮಾರು 12 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ ನಿರ್ಮಿಸಲಾಗಿದ್ದ 1512 ಮನೆಗಳನ್ನು ಸರ್ಕಾರ ಮುಂಜಾಗ್ರತಾ ಕ್ರಮವಾಗಿ ನೆಲಸಮಗೊಳಿಸಿತು. ಆದರೆ, ಇಲ್ಲಿಯ ವರೆಗೂ ಮನೆ ಕಳೆದುಕೊಂಡವರಿಗೆ ಪುನಃ ಮನೆ ನಿರ್ಮಿಸಿ ಕೊಡುವ ಗೋಜಿಗೆ ಹೋಗಿಲ್ಲ. ಈ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಸರ್ಕಾರದ ನಿರ್ಲಕ್ಷ್ಯ ಧೋರಣೆ ವಿರುದ್ಧ ಕೋರ್ಟ್‌ಗೆ ಮೊರೆ ಹೋಗಲಾಗಿದ್ದು, 18 ತಿಂಗಳೊಳಗೆ ನಿರ್ವಸತಿಗರಾದ ಇಡಬ್ಲ್ಯೂಎಸ್ ಮನೆ ಕಳೆದುಕೊಂಡವರಿಗೆ ಮನೆ ನಿರ್ಮಿಸಿಕೊಡಬೇಕೆಂದು ಆದೇಶಿಸಿದರೂ ಪ್ರಯೋಜನವಾಗಲಿಲ್ಲ.

ಕಸ ಸಂಗ್ರಹಣೆಗೆ ಹೊಸ ಟೆಂಡರ್

ಕಸ ಸಂಗ್ರಹ, ಸಾಗಣೆ ಸಮಸ್ಯೆ ನಿವಾರಣೆಗಾಗಿ ಪಾಲಿಕೆ ಕ್ರಮ

ಬೆಂಗಳೂರು: ಕಸ ಸಂಗ್ರಹಣೆ ಮತ್ತು ಸಾಗಣೆ ಸಮಸ್ಯೆಗೆ ಪರಿಹಾರ ಕಂಡುಕೊಳ್ಳಲು 198 ವಾರ್ಡ್‌ಗಳಿಗೆ ಹೊಸ ಟೆಂಡರ್ ಕರೆಯಲು ಬಿಬಿಎಂಪಿ ತೀರ್ಮಾನಿಸಿದೆ.

ದೇಶದಲ್ಲಿ ಮೊದಲ ಬಾರಿಗೆ ಬಿಬಿಎಂಪಿ ಘನತ್ಯಾಜ್ಯ ನಿರ್ವಹಣಾ ಕಂಪನಿ ಲಿಮಿಟೆಡ್ ಕಳೆದ 6 ತಿಂಗಳಿಂದ ನಗರದಲ್ಲಿ ಕಾರ್ಯ ನಿರ್ವಹಣೆ ಆರಂಭಿಸಿದೆ. ಮುಂದಿನ ದಿನಗಳಲ್ಲಿ ಮನೆ-ಮನೆಯಿಂದ ಕಸ ಸಂಗ್ರಹಣೆ, ತ್ಯಾಜ್ಯವನ್ನು ವಿಲೇವಾರಿ ಸ್ಥಳಕ್ಕೆ ಸಾಗಿಸುವುದು, ಘನತ್ಯಾಜ್ಯ ನಿರ್ವಹಣಾ ನಿಯಮ-2016ರ ಅನ್ವಯ ವೈಜ್ಞಾನಿಕ ಮಾದರಿಯಲ್ಲಿ ಕಸ ಸಂಸ್ಕರಣೆ ಕಾರ್ಯ ಕೈಗೆತ್ತಿಕೊಳ್ಳುತ್ತದೆ ಎಂದು ಪಾಲಿಕೆ ಘನತ್ಯಾಜ್ಯ ನಿರ್ವಹಣಾ ವಿಭಾಗದ ವಿಶೇಷ ಆಯುಕ್ತ ಹರೀಶ್ ಕುಮಾರ್ ಮಾಧ್ಯಮಗಳಿಗೆ ತಿಳಿಸಿದ್ದಾರೆ. ಈಗಾಗಲೇ ನಗರದ ವಿವಿಧ ಪ್ರದೇಶಗಳಲ್ಲಿ ವೈಜ್ಞಾನಿಕ ಮಾದರಿಯಲ್ಲಿ ಭೂ-ಭರ್ತಿ ಮಾಡಲಾದ ತ್ಯಾಜ್ಯದ ಜೈವಿಕ ವಿಲೇವಾರಿ, ಮೀಥೇನ್ ಗ್ಯಾಸ್ ಉತ್ಪಾದನೆ ಮಾಡುವ ಮೂಲಕ ತ್ಯಾಜ್ಯ ಸುರಿದ ಸ್ಥಳವನ್ನು ಮೊದಲಿನಂತೆ ಮಾಡಲು ಕಂಪನಿ ಕಾರ್ಯ ಆರಂಭಿಸಿದೆ. ಆದರೆ, ಬೀದಿಗಳ ಕಸ ಗುಡಿಸುವಿಕೆ ಹಾಗೂ ಸ್ವಚ್ಛತೆ ಕುರಿತ ನಿರ್ವಹಣೆಯನ್ನು ಬಿಬಿಎಂಪಿ ಮುಂದುವರೆಸುತ್ತದೆ ಎಂದರು.

ನಗರದಲ್ಲಿ ಈವರೆಗೆ 198 ವಾರ್ಡ್‌ಗಳಿಗೆ ಪೂರ್ಣ ಪ್ರಮಾಣದಲ್ಲಿ ತ್ಯಾಜ್ಯ ಸಂಗ್ರಹಣೆ ಮತ್ತು ಸಾಗಣೆಯ ಟೆಂಡರ್ ಮಾಡಲು ಸಾಧ್ಯವಾಗಿಲ್ಲ. ಪಾಲಿಕೆಯಿಂದ ಕರೆಯಲಾಗಿದ್ದ ಟೆಂಡರ್‌ನ್ನು 100 ವಾರ್ಡ್‌ಗಳಲ್ಲಿ ಮಾತ್ರ ಅಳವಡಿಸಲು ಸಾಧ್ಯವಾಗಿತ್ತು, ಕೆಲವು ವಾರ್ಡ್‌ಗಳಲ್ಲಿ ಜನರು ಟೆಂಡರ್‌ನಲ್ಲಿ ಭಾಗವಹಿಸಿರಲಿಲ್ಲ. ಆದರೆ, ಬಾರಿ ಘನತ್ಯಾಜ್ಯ ನಿರ್ವಹಣಾ ಕಂಪನಿ ಮೂಲಕ ಈಗ 198 ವಾರ್ಡ್‌ಗಳಲ್ಲಿಯೂ ಕೂಡ ಏಕಕಾಲದಲ್ಲಿ ಟೆಂಡರ್ ಕರೆಯಲು ಕ್ರಿಯಾಯೋಜನೆ ಸಿದ್ಧಪಡಿಸಲಾಗಿದೆ ಎಂದು ತಿಳಿಸಿದರು.

ನಗರದಲ್ಲಿ 7 ಘನತ್ಯಾಜ್ಯ ಸಂಸ್ಕರಣಾ ಘಟಕಗಳಿದ್ದು, 1 ಘಟಕ ಸ್ಥಗಿತಗೊಂಡಿದೆ. ಎಲ್ಲ ಸಂಸ್ಕರಣಾ ಘಟಕಗಳ ಸಮರ್ಪಕವಾಗಿ ಕಾರ್ಯ ನಿರ್ವಹಣೆ ಮಾಡುವ ನಿಟ್ಟಿನಲ್ಲಿ ನಂತರ ಎಸ್‌ಡಬ್ಲ್ಯುಎಂ ಕಂಪನಿ ನಿರ್ವಹಣೆ ಮಾಡಲು ಪ್ರಾರಂಭಿಸಲಾಗುತ್ತದೆ. ಅಲ್ಲಿಗೆ ರವಾನೆಯಾಗುವ ತ್ಯಾಜ್ಯವನ್ನು ಸಂಸ್ಕರಣೆ ಮಾಡುವುದು ಹಾಗೂ ಉತ್ಪಾದನೆ ಆಗುವ ಗೊಬ್ಬರವನ್ನು ರೈತರಿಗೆ ಮಾರಾಟ ಮಾಡುವ ಕಾರ್ಯವನ್ನು ಕಂಪನಿಯೇ ನೋಡಿಕೊಳ್ಳಲಿದೆ ಎಂದು ಹೇಳಿದರು. ಸರ್ಕಾರದಿಂದ ಈಗಾಗಲೇ ರಾಜ್ಯದಲ್ಲಿ ಏಕಬಳಕೆಯ ಪ್ಲಾಸ್ಟಿಕ್ ನಿಷೇಧಿಸಲಾಗಿದೆ. ಈಗಾಗಲೇ ಕೋವಿಡ್ ಪೂರ್ವದಲ್ಲಿ ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ನಿಯಂತ್ರಣಕ್ಕೆ ಹೆಚ್ಚಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗಿತ್ತು. ಆದರೂ, ಕೋವಿಡ್ ವೇಳೆ ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ಪ್ರಮಾಣ ಪುನಃ ಹೆಚ್ಚಳವಾಗಿತ್ತು. ಜತೆಗೆ, ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಾಧಿಕರಣ ಮಂಡಳಿ (ಎನ್‌ಜಿಟಿ) ಹಾಗೂ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಗಳು ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ತಡೆಗಟ್ಟಲು ಸೂಚಿಸಿವೆ. ಇದರಿಂದ ನಗರದ ಅಂಗಡಿಗಳಲ್ಲಿ ಮಾರಾಟ ಮತ್ತು ಬಳಕೆ ತಡೆಗಟ್ಟಲು ಪೂರ್ಣ ನಿಗಾವಹಿಸಲಾಗುತ್ತದೆ ಎಂದು ತಿಳಿಸಿದರು.

ಸೈಬರ್ ಅಪರಾಧ ಪೊಲೀಸರಿಗೆ ತಲೆನೋವು

ಬೆಂಗಳೂರು: ಇತ್ತೀಚಿನ ದಿನಗಳಲ್ಲಿ ಸೈಬರ್ ಅಪರಾಧ ಪ್ರಕರಣಗಳು ಹೆಚ್ಚುತ್ತಿದ್ದು ಪ್ರಮುಖವಾಗಿ ಆನ್‌ಲೈನ್ ಮೂಲಕ ಹಣ ತರಿಸಿಕೊಳ್ಳುವ ಹಾಗೂ ವಸ್ತುಗಳ ವಿಚಾರದಲ್ಲಿ ಹಣ ಪಡೆದು ಮೋಸ ಮಾಡುತ್ತಿರುವ ಪ್ರಕರಣಗಳು ಹೆಚ್ಚುತ್ತಿದ್ದು ಇದು ಪೊಲೀಸರಿಗೂ ತಲೆ ನೋವಾಗಿದೆ.

ಆನ್‌ಲೈನ್‌ನಲ್ಲಿ ಹಣ, ವಸ್ತುಗಳ ವಿಚಾರದಲ್ಲಿ ಮೋಸ ಪ್ರಕರಣಗಳ ಹೆಚ್ಚಳ

ಕಳೆದ ಐದು ತಿಂಗಳಲ್ಲಿ ನಗರದಲ್ಲಿರುವ 9 ಸೈಬರ್ ಕ್ರೈಂ ಪೊಲೀಸ್ ಠಾಣೆಗಳಲ್ಲಿ 3,500ಕ್ಕಿಂತ ಹೆಚ್ಚು ಕೇಸ್ ದಾಖಲಿಸಲಾಗಿದೆ. ಠಾಣೆಗಳು ಕೇವಲ ಪ್ರಕರಣ ದಾಖಲಿಸುವಷ್ಟೇ ಸೀಮಿತವಾಗುತ್ತಿದೆ ಹೊರತು ಇದನ್ನು ಬೇಧಿಸುವುದಕ್ಕಾಗಲಿ ಅಥವಾ ನಿಯಂತ್ರಣ ಸಂಪೂರ್ಣವಾಗಿ ಸಾಧ್ಯವಾಗುತ್ತಿಲ್ಲ.

ಹೈಟೆಕ್ ಸಿಟಿ, ಡೈನಾಮಿಕ್ ಸಿಟಿ ಎಂದು ಬಿರುದಾಂಕಿತ ಹೊಂದಿರುವ ರಾಜ್ಯ ರಾಜಧಾನಿ ಬೆಂಗಳೂರಿನಲ್ಲಿ ಕಳೆದ 150 ದಿನಗಳಲ್ಲಿ 3,500ಕ್ಕೂ ಹೆಚ್ಚು ಸೈಬರ್ ಕ್ರೈಂ ಪ್ರಕರಣ ದಾಖಲಿಸಲಾಗಿದೆ. ನಿಧಾನವಾಗಿ ಪ್ರಕರಣಗಳ ಸಂಖ್ಯೆ ಹೆಚ್ಚಾಗುತ್ತಿದೆ. ಖದೀಮರು ತಂತ್ರಜ್ಞಾನದ ಮೂಲಕ ಸೈಬರ್ ಅಪರಾಧ ಎಸಗಲು ದಾರಿ ಮಾಡಿಕೊಂಡಿದ್ದಾರೆ. ಇದಕ್ಕೆ ಸಾಕ್ಷಿ ಐದು ತಿಂಗಳಲ್ಲಿ 3500 ಸಾವಿರ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುವುದು. ಅಂದರೆ, ಸರಾಸರಿ ಪ್ರತಿದಿನ 26 ಸೈಬರ್ ಅಪರಾಧ ಪ್ರಕರಣ ಬೆಳಕಿಗೆ ಬರುತ್ತಿದೆ. 150 ದಿನಗಳಲ್ಲಿ ಆನ್‌ಲೈನ್ ಖದೀಮರು 200 ಕೋಟಿ ಎಗರಿಸಿದ್ದಾರೆ.

ನಗರದಲ್ಲಿ ದಿನೇ ದಿನೇ ಸೈಬರ್ ಅಪರಾಧ ಪ್ರಕರಣ ಅಧಿಕವಾಗುತ್ತಿರುವುದನ್ನ ಮನಗಂಡ ಸರ್ಕಾರ ಕಳೆದ ಎರಡು ವರ್ಷಗಳಲ್ಲಿ ಚಾಲ್ತಿಯಲ್ಲಿದ್ದ ಒಂದು ಸೈಬರ್ ಕ್ರೈಂ ಪೊಲೀಸ್ ಸ್ಟೇಷನ್ ಜೊತೆಗೆ ವಿಭಾಗಕ್ಕೊಂದರಂತೆ ಸೈಬರ್, ಆರ್ಥಿಕ ಹಾಗೂ ನಾರ್ಕೋಟಿಕ್ (ಸಿಇಎನ್) ಪೊಲೀಸ್ ಠಾಣೆಗಳನ್ನು ತೆರೆಯಿತು. ಇದರಿಂದ ಪ್ರಕರಣಗಳನ್ನು ದಾಖಲು ಮಾಡಿಕೊಳ್ಳಲು ಸಾಧ್ಯವಾಗುತ್ತಿದೆ. ಆದರೆ, ಸೈಬರ್ ಅಪರಾಧ ಮಾಡುವ ಖದೀಮರು ಕೈಗೆ ಸಿಗುತ್ತಿಲ್ಲ. ತಂತ್ರಜ್ಞಾನದ ಮೂಲಕ ವಂಚನೆ ಮಾಡುತ್ತಲೇ ಇದ್ದಾರೆ.

ಕಮಲ್ ಪಂತ್ ಕಮೀಷನರ್ ಆಗಿದ್ದಾಗ ಆರಂಭಿಸಿದ್ದ ಗೋಲ್ಡನ್ ಅವರ್ ಯೋಜನೆ ಫಲಕಾರಿಯಾಗಿದ್ದು, ಇದರಿಂದ ಖದೀಮರ ಜೇಬಿಗಳಿಗೆ ಸೇರುತ್ತಿದ್ದ ನೂರಾರು ಕೋಟಿ ತಡೆಯಲು ಸಾಧ್ಯವಾಗಿದೆ. ಗೋಲ್ಡನ್ ಅವರ್ ಯೋಜನೆಯಿಂದ ಲಾಭ ಪಡೆದ ದೂರುದಾರರ ಪ್ರಕರಣಗಳ ವಿಲೇವಾರಿ ಆಗುತ್ತಿದೆ. ಆದರ್ಗೂ ಶೇಕಡಾ 20ಕ್ಕಿಂತ ಪ್ರಕರಣ ವಿಲೇವಾರಿ ಮಾಡಲು ಸಾಧ್ಯವಾಗುತ್ತಿದೆ.

ಬೆಂಗಳೂರು ನಗರದಲ್ಲಿ ಇದುವರೆಗೂ ಮೇ ಅಂತ್ಯಕ್ಕೆ 3,684 ಸೈಬರ್ ಅಪರಾಧ ಪ್ರಕರಣ ದಾಖಲಿಸಲಾಗಿದೆ. ಪಶ್ಚಿಮ ವಿಭಾಗದಲ್ಲಿ ಅತಿ ಹೆಚ್ಚು ಕೇಸ್ 875 ದಾಖಲಿಸಲಾಗಿದೆ. ಸೈಬರ್ ಕ್ರೈಂ ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಕೇವಲ 25 ಪ್ರಕರಣ ಮಾತ್ರ ದಾಖಲಾಗಿದೆ. ಈಶಾನ್ಯ ವಿಭಾಗದಲ್ಲಿ 626, ಆಗ್ನೇಯ ವಿಭಾಗದಲ್ಲಿ 366, ಕೇಂದ್ರ ವಿಭಾಗದ ಸೆನ್ ಠಾಣೆಯಲ್ಲಿ 357, ದಕ್ಷಿಣ ವಿಭಾಗದ 456, ಪೂರ್ವ ವಿಭಾಗದಲ್ಲಿ 305, ಉತ್ತರ ವಿಭಾಗದಲ್ಲಿ 333, ವೈಟ್ ಫೀಲ್ಡ್ ವಿಭಾಗದಲ್ಲಿ 341 ಪ್ರಕರಣ ದಾಖಲಾಗಿದೆ.

ಮುಕ್ತಾಯ ಹಂತದಲ್ಲಿ ವೈಟ್‌ಟಾಪಿಂಗ್

ಬೆಂಗಳೂರು: ಬೆಂಗಳೂರಿನ ಸುಗಮ ಸಂಚಾರ ಉದ್ದೇಶದಿಂದ ಪ್ರಾರಂಭವಾದ ವೈಟ್ ಟಾಪಿಂಗ್ ಕಾಮಗಾರಿ ಅಂತೂ ಇಂತೂ ಪೂರ್ಣಗೊಳ್ಳುವ ಹಂತಕ್ಕೆ ಬಂದಿದೆ. ರಾಜಧಾನಿಯ ವೈಟ್ ಟಾಪಿಂಗ್ ಕಾಮಗಾರಿಗಳು ಅತೀಶೀಘ್ರದಲ್ಲಿ ಅಂದರೆ ಇನ್ನೊಂದು ತಿಂಗಳಲ್ಲಿ ಪೂರ್ಣಗೊಳ್ಳಲಿದೆ ಎಂದು ಬಿಬಿಎಂಪಿ ವಿಶೇಷ ಆಯುಕ್ತ ಪಿ.ಎನ್. ರವೀಂದ್ರ ತಿಳಿಸಿದ್ದಾರೆ.

ನಗರದ ಹೃದಯಭಾಗ, ವಾಣಿಜ್ಯ ಪ್ರದೇಶ, ಸಂಚಾರ ಒತ್ತಡದ ಮಾರ್ಗಗಳಲ್ಲಿ ನಡೆಯುತ್ತಿರುವ ವೈಟ್ ಟಾಪಿಂಗ್ ಕಾಮಗಾರಿ ಮುಂದಿನ ಒಂದು ತಿಂಗಳಲ್ಲಿ ಪೂರ್ಣಗೊಳ್ಳಲಿದ್ದು, 90 ಕಿ.ಮೀ ಸಂಚಾರಕ್ಕೆ ಪೂರ್ಣ ಪ್ರಮಾಣದಲ್ಲಿ ತೆರೆದುಕೊಳ್ಳಲಿದೆ. ಇದರಿಂದಾಗಿ ಎರಡು ವರ್ಷಗಳಿಂದ ನಡೆಯುತ್ತಿರುವ ವೈಟ್ ಟಾಪಿಂಗ್ ಕಾಮಗಾರಿ ಕಿರಿಕಿರಿ ಅಂತ್ಯಕಾಣಲಿದೆ. ವಾಹನಗಳು ಸುಗಮವಾಗಿ ಸಂಚಾರ ಮಾಡಬಹುದು ಎಂದು ತಿಳಿಸಿದ್ದಾರೆ.

- ಕಾರ್ಮಿಕರ ಅಭಾವದಿಂದ ಕಾಮಗಾರಿಯಲ್ಲಿ ವಿಳಂಬ
- ಆಗಸ್ಟ್ ತಿಂಗಳಲ್ಲಿ ಕಾಮಗಾರಿ ಮುಕ್ತಾಯ ಸಂಭವ

ಕಳೆದಎರಡುತಿಂಗಳಿನಿಂದರಾಜಧಾನಿಯಲ್ಲಿ ನಡೆಯುತ್ತಿರುವ ವೈಟ್ ಟಾಪಿಂಗ್ ಕಾಮಗಾರಿಗಳು ಶೇ.80ರಷ್ಟು ಪೂರ್ಣಗೊಂಡಿವೆ. ಗಾಂಧಿಬಜಾರ್, ಕನಕಪಾಳ್ಯ, ಮೈಸೂರು ರಸ್ತೆಯಿಂದ-ವಿಶ್ವವಿದ್ಯಾಲಯ ಒಳಗಡೆ ಪ್ರವೇಶ ಗುಡ್ ಶೆಡ್ ರೋಡ್, ಮಿಷನ್ ರೋಡ್‌ನಲ್ಲಿ ಕಾಮಗಾರಿ ಆರಂಭವಾಗಬೇಕಿದೆ ಎಂದು ತಿಳಿಸಿದ್ದಾರೆ.

ವೈಟ್ ಟಾಪಿಂಗ್ ಕಾಮಗಾರಿಯಿಂದಾಗಿ ಮುಂದಿನ 20 - 30 ವರ್ಷಗಳ ಕಾಲ ರಸ್ತೆಗಳು ಯಾವುದೇ ಸಮಸ್ಯೆ ಇಲ್ಲದೇ ನಿರ್ವಹಣೆಯಾಗಲಿದ್ದು, ಪದೇ ಪದೆ ಅಥವಾ ಪ್ರತಿ ವರ್ಷ ಕಾಮಗಾರಿ, ದುರಸ್ತಿಯ ಪ್ರಮೇಯವೇ ಇರುವುದಿಲ್ಲ ಎಂದಿದ್ದಾರೆ.

2018 ರಲ್ಲಿ ವೈಟ್ ಟಾಪಿಂಗ್ ಯೋಜನೆಯನ್ನು ಕೈಗೆತ್ತಿಕೊಳ್ಳಲಾಗಿತ್ತಾದರೂ ಕೊರೊನಾ ಲಾಕ್‌ಡೌನ್, ಕಾರ್ಮಿಕರ ಅಭಾವದಿಂದಾಗಿ ಒಂದಷ್ಟು ದಿನ ಕಾಮಗಾರಿಗೆ ಅಡ್ಡಿಯಾಗಿತ್ತು. ಮುಖ್ಯಮಂತ್ರಿಯವರ ನಗರೋತ್ಥಾನದಡಿ ಲಭ್ಯವಿದ್ದ ಅನುದಾನವನ್ನು ವೈಟ್ ಟಾಪಿಂಗ್ ಯೋಜನೆಗೆ ಬಳಸಲಾಗಿದ್ದು, ಇತ್ತೀಚೆಗೆ ಕಾಮಗಾರಿ ಚುರುಕುಗೊಂಡಿದೆ. ಹೀಗಾಗಿ, 2022ರ ಆಗಸ್ಟ್ ಅಂತ್ಯಕ್ಕೆ ಮುಕ್ತಾಯವಾಗುವ ಸಂಭವ ಇದೆ ಎಂದು ಹೇಳಿದ್ದಾರೆ.

ಇಂದಿನ ಕಾರ್ಯಕ್ರಮ

ಚಂದ್ರನಾಥ ಆಚಾರ್ಯ ಅವರ ಪೇಂಟಿಂಗ್ ಚಿತ್ರಕಲಾ ಪ್ರದರ್ಶನ ಚಿರಂಜೀವಿಸಿಂಗ್, ಎಸ್.ಜಿ. ವಾಸುದೇವ, ಎ.ಆರ್.ಮಿತ್ರ, ಆರ್.ಗಣೇಶ್, ಸ್ಥಳ: ಇಂಡಿಯನ್ ಇನ್ಸ್ಟಿಟ್ಯೂಟ್ ಆಫ್ ವರ್ಲ್ಡ್ ಕಲ್ಚರ್, ಸಮಯ: ಬೆಳಗ್ಗೆ 10ಕ್ಕೆ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಹಿಂದುಳಿದ ವರ್ಗಗಳ ವಕೀಲರ ಸಂಘ ಉದ್ಘಾಟನೆ ಮಾಜಿ ಮುಖ್ಯಮಂತ್ರಿ ಸಿದ್ದರಾಮಯ್ಯ, ಗೌರವ ಸಾನ್ನಿಧ್ಯ ಸಚಿವ ಕೋಟ ಶ್ರೀನಿವಾಸ ಪೂಜಾರಿ, ಸಚಿವ ಆನಂದ ಸಿಂಗ್, ಅಧ್ಯಕ್ಷತೆ ಸುರೇಶ್ ಎಂ ಲಾತೂರ, ಮುಖ್ಯ ಅತಿಥಿಗಳು ನಿವೃತ್ತ ನ್ಯಾಯಮೂರ್ತಿ ಹೆಚ್.ಬಿಲ್ಲಪ್ಪ, ಬಿ.ಕೆ.ಹರಿಪ್ರಸಾದ್, ಹೆಚ್.ಎಂ.ರೇವಣ್ಣ, ಶ್ರೀಮತಿ ಉಮಾಶ್ರೀ, ಹೆಚ್.ಕಾಂತರಾಜ್, ಎಂ.ಡಿ.ಲಕ್ಷ್ಮೀನಾರಾಯಣ, ಪೂರ್ಣಿಮಾ ಶ್ರೀನಿವಾಸ್, ಪಿ.ಆರ್.ರಮೇಶ್, ವೇಣುಗೋಪಾಲ್, ನೆ.ಲ.ನರೇಂದ್ರಬಾಬು. ಸ್ಥಳ: ರವೀಂದ್ರ ಕಲಾಕ್ಷೇತ್ರ, ಸಮಯ: ಸಂಜೆ 4ಕ್ಕೆ

ಹಸಿರು ಪ್ರತಿಷ್ಠಾನ ವತಿಯಿಂದ ಮೂಡಲ್ ಕುಣಿಗಲ್ ಕೆರೆ ವಿಚಾರ ಸಂಕಿರಣ ಅಧ್ಯಕ್ಷತೆ ಜಾಣಗೆರೆ ವೆಂಕಟರಾಮಯ್ಯ, ವಿಷಯ ಮಂಡನೆ ತಲಕಾಡು ಚಿಕ್ಕರಂಗೇಗೌಡ, ಡಾ. ಧರ್ಮೇಂದ್ರಕುಮಾರ್, ಮುಖ್ಯ ಅತಿಥಿ ಜೆ.ಮಂಜುನಾಥ್, ಸ್ಥಳ: ಅಭಿಮಾನ ಇನ್ ಕನ್ವೆನ್ಷನ್ ಸೆಂಟರ್, ಸಮಯ: ಸಂಜೆ 4-30ಕ್ಕೆ

ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲಾ ಶರಣ ಸಾಹಿತ್ಯ ಪರಿಷತ್ತು ವತಿಯಿಂದ ವಚನ ಸಂಜೆ ಅಧ್ಯಕ್ಷತೆ: ನಾ.ಮಲ್ಲಿಕಾರ್ಜುನ, ಉಪನ್ಯಾಸ ಜಿಮ್ ಶಿವು, ಉಪಸ್ಥಿತಿ ಕೆ.ವಿ.ನಾಗರಾಜಮೂರ್ತಿ, ಮಧು ಬಿಳಿನಾಳ, ಸ್ಥಳ: ಜೆ.ಎಸ್.ಎಸ್. ಕಾಲೇಜು ಸಭಾಂಗಣ, ಜಯನಗರ, ಸಮಯ ಸಂಜೆ 5-30ಕ್ಕೆ

NATRUST ನ್ಯಾಶನಲ್ ಟ್ರಸ್ಟ್ ಹೌಸಿಂಗ್ ಫೈನಾನ್ಸ್ ಲಿಮಿಟೆಡ್
ನಂ.61, 1ನೇ ಮಹಡಿ, ಶೇಷಾ ಮಾರ್ಕೆಟಿಂಗ್ ಸೆಂಟರ್ ಮೇಲೆ, ಡಿವಿಜಿ ರಸ್ತೆ, ಬಸವನಗುಡಿ, ಬೆಂಗಳೂರು-560004, ದೂರವಾಣಿ: 080-43717145.

ಸ್ವಾಧೀನ ಪ್ರಕಟಣೆ (ಸ್ಥಿರಾಸ್ತಿಯ ಸ್ವಾಧೀನಕ್ಕಾಗಿ) (SARFAESI ಕಾಯಿದೆಯ ನಿಯಮ 13 (4) ಅಡಿ)

[illegible]

BLRO20201004411 ... ರೂ. 7,39,823/- ...

ಸ್ವತ್ತಿನ ವಿವರ [illegible]

ದಿನಾಂಕ: 08.06.2022 ಸ್ಥಳ: ಬೆಂಗಳೂರು
ಅಧಿಕೃತ ಅಧಿಕಾರಿ ನ್ಯಾಶನಲ್ ಟ್ರಸ್ಟ್ ಹೌಸಿಂಗ್ ಫೈನಾನ್ಸ್ ಲಿಮಿಟೆಡ್

NATRUST ನ್ಯಾಶನಲ್ ಟ್ರಸ್ಟ್ ಹೌಸಿಂಗ್ ಫೈನಾನ್ಸ್ ಲಿಮಿಟೆಡ್
ನಂ.61, 1ನೇ ಮಹಡಿ, ಶೇಷಾ ಮಾರ್ಕೆಟಿಂಗ್ ಸೆಂಟರ್ ಮೇಲೆ, ಡಿವಿಜಿ ರಸ್ತೆ, ಬಸವನಗುಡಿ, ಬೆಂಗಳೂರು-560004, ದೂರವಾಣಿ: 080-43717145.

ಸ್ವಾಧೀನ ಪ್ರಕಟಣೆ (ಸ್ಥಿರಾಸ್ತಿಯ ಸ್ವಾಧೀನಕ್ಕಾಗಿ) (SARFAESI ಕಾಯಿದೆಯ ನಿಯಮ 13 (4) ಅಡಿ)

[illegible]

BLRO20201001160 ... ರೂ. 7,01,129/- ...

ಸ್ವತ್ತಿನ ವಿವರ [illegible]

ದಿನಾಂಕ: 08.06.2022 ಸ್ಥಳ: ಬೆಂಗಳೂರು
ಅಧಿಕೃತ ಅಧಿಕಾರಿ ನ್ಯಾಶನಲ್ ಟ್ರಸ್ಟ್ ಹೌಸಿಂಗ್ ಫೈನಾನ್ಸ್ ಲಿಮಿಟೆಡ್

ನಮೂನೆ ಎ
ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

ಗ್ಲೋಬಲ್ ವಿನರ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಸಾಲಗಾರರ ಗಮನಕ್ಕೆ ಸಂಬಂಧಿತ ವಿವರಗಳು

1.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಹೆಸರು	ಗ್ಲೋಬಲ್ ವಿನರ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್
2.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಸಂಯೋಜನೆಯ ದಿನಾಂಕ	27/09/1994
3.		ನೋಂದಾಯಿತ ಕಂಪನಿಗಳು, ಗೋವಾ
4.		U40101GA1994PTC001663
5.		[illegible]
6.		2/12/2019 [illegible]
7.		30/05/2022 [illegible] 2/11/2022
8.		IBBI/IPA-001/IP-P00233/2017-2018/10462
9.		dilipjagad@hotmail.com
10.		dilipjagad@hotmail.com globalenergy.irp@gmail.com
11.		16/12/2019, [illegible] 22/06/2022
12.		[illegible]
13.		[illegible]
14.		(ಎ) weblink: https://ibbi.gov.in/home/downloads

[illegible]

ದಿನಾಂಕ: 9/6/2022 ಸ್ಥಳ: ಮುಂಬಯಿ
IBB/IPA-001/1IP-P00233/2017-2018/10462

ನೈಋತ್ಯ ರೈಲ್ವೆ
ಟೆಂಡರ್ ಸೂಚನೆ ಸಂ. MYS/COMML/LVPH/12578/77 ದಿನಾಂಕ: 06.06.2022
ಕಾಮಗಾರಿಯ ಹೆಸರು: 5 ವರ್ಷಗಳ ಅವಧಿಗೆ ರೌಂಡ್ ಟ್ರಿಪ್ ಆಧಾರದ ಮೇಲೆ ರೈಲು ಸಂಖ್ಯೆ 12578/ 12577 ಮೂಲಕ ಪಾರ್ಸೆಲ್ ವ್ಯಾನ್ (ಎಲ್‌ವಿಪಿಹೆಚ್) ಗುತ್ತಿಗೆಗೆ ಟೆಂಡರ್.
ಬಿಡ್‌ಗಳನ್ನು ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ: 06-07-2022, 16:00 ಗಂಟೆಯವರೆಗೆ
ಹೆಚ್ಚಿನ ಮಾಹಿತಿಗಾಗಿ www.ireps.gov.in ಗೆ ಲಾಗ್ ಆನ್ ಆಗಿ
ಹಿರಿಯ ವಿಭಾಗೀಯ ವಾಣಿಜ್ಯ ವ್ಯವಸ್ಥಾಪಕರು ಮೈಸೂರು
PUB/132/AAV/PRB/SWR/2022-23
S.W.Railways SWRRLY SWRRLY

IN THE COURT OF THE CITY CIVIL AND SESSION JUDGE AT BANGALORE
O.S. No. 2680/2020 (CCH-69)
BETWEEN:
Smt. Ramani Chacko ...PLAINTIFF
AND:
Sri George Thomas and others ...DEFENDANTS
To,
1. Sri. George Thomas S/o Samuel Chacko, Aged about 60 years, Residing at No. 20, I Main, I Cross, Kalkere, Main Road, Ramamurthy Nagar, Bangalore-560016. ...Defendant No. 1
2. Sri. Faizal S/o Unknown, Aged about Major, Residing at No.32, III Cross, Near Gandhi Vidyashala, Sriramapura, Bangalore-560021. ...Defendant No.3
3. Sri. Iqbal S/o Unknown, Aged about Major, Residing at No.32, III Cross, Near Gandhi Vidyashala, Sriramapura, Bangalore-560021. ...Defendant No.4
PAPER PUBLICATION DRAFT
Whereas the Plaintiff has filed a suit in O.S. No. 2680/2020 for the relief of Injunction against all the Defendants before the Hon'ble City Civil Judge (CCH.69), for which reason all the Defendants are hereby summoned to appear in person or through a pleader before the Hon'ble City Civil Court (CCH-69) on 20.07.2022 in the forenoon at 11.00 AM to answer the same. Take notice that in default of your appearance on the day mentioned above, the suit will be heard and disposed off in your absence, placed you Exparte.
Given under my hand and seal of the court on this the day of 3.6.2022.
By order of the Court, Assistant Registrar, City Civil Court, Bangalore
Advocate for Plaintiff's
M/s Tomy Sebastian Associates, O/a No.50, C.S Mansion, Church Street, Bangalore 560 001.

IN THE COURT OF THE LXXXII ADDITIONAL CITY CIVIL AND SESSIONS JUDGE (COMMERCIAL COURT), BSNL BUILDING, RAJBHAVAN ROAD, AT BANGALORE-1 (C C H-83)
Commercial OS NO 836/2021
Between: Canara Bank, Jayanagar 9th Block Branch, Jayanagar, Bangalore -560 041 ...Plaintiff
And
Sri Gajendra N ...Defendant
SUMMONS FOR SETTLEMENT OF ISSUE (ORDER V RULE 20(1) FORM NO 2 (CIVIL)
To:
Defendant:
Sri Gajendra N, S/o Narasimah Rao, R/at No 5, 3B Main Road, Geleyara Balaga, Srirama nagar, Mahalaxmipuram Bengaluru-560 086.
Whereas the plaintiff-Bank has instituted a suit against you for the recovery of a sum of Rs 7,51,404.80/- (Rupees Seven lakh Fifty One Thousand Four Hundred and Four and Eighty paisa only), together with costs and interest thereon at 10.90% Per annum compounded monthly, from the date of the suit until payment. You are hereby summoned to appear in this Court in person or by a pleader duly instructed on the 8th day of July 2022 at Eleven 'O'clock in the forenoon to answer the claim and you are directed to produce on that day all the documents upon which you intend to reply in support of your defense.
Take notice that in default of your appearance on the day before mentioned the suit will be heard and determined in your absence, placing you ex-parte.
Given under my hand and the seal of the Court on this the 7th day of June 2022.
By order of the Court
Sd/- Asst. Registrar
City Civil Court, Bengaluru
Plaintiff Advocate Address:
Sri Durga Prasad P S
Advocate (B A (Law) LLB) No 87/4, 3rd Floor, Shop No 1, Cubbonpet Main Road, Opp 18th Cross, Bangalore-02

IN THE COURT OF THE ADDITIONAL CITY CIVIL JUDGE (CCH.85) COMMERCIAL COURTS, BSNL BUILDING, RAJBHAVAN ROAD, BENGALURU-560001.
COM.O.S.NO.40/2022
BETWEEN: CANARA BANK,
Lalbagh West Branch, Basavanagudi, Bangalore-560004, represented by its Manager Sri Sudheendra. K. ...PLAINTIFF
AND:
Sri. P. Venugopal Proprietor of M/s. Varalakshmi Enterprises ...DEFENDANT
SUMMONS FOR SETTLEMENT OF ISSUE (ORDER V RULE 20(1) FORM NO. 2(CIVIL)
TO:
DEFENDANT:
Sri. P. Venugopal Son of late Muniswamy. P, Aged about 50 years, Proprietor of M/s. Varalakshmi Enterprises, No.18, 9th Cross, Balaji Nagar Ittamadu, Banashankari III Stage, Bengaluru-560085.
And also at: No.66, 3rd Cross, 4th Block, Near Euro Kids, Ramarao Layout, Bana shankari III Stage, Bengaluru-560085.
Whereas the Plaintiff has instituted a suit against you for the recovery of a sum of Rs. 13,86,961.62ps (Rupees Thirteen Lakhs Eighty Six Thousand Nine Hundred Sixty One and paise Sixty Two only) together with costs and interest at 11.35% per annum compounded monthly from the date of suit until payment. You are hereby summoned to appear in this Court in person or by a pleader duly instructed on the 06 day of 07, 2022 at Eleven 'O'Clock in the forenoon to answer the claim and you are directed to produce on that day all the documents upon which you intend to rely in support of your defense. Take Notice that in default of your appearance on the day before mentioned the suit will be heard and determined in your absence, placing you ex-parte.
Given under my hand and the seal of the Court on this the day of 26/5/2022.
By Order of the Court
Sd/- Sheristedar
City Civil Court, Bengaluru
K. Aswathanarayana, Advocate for Plaintiff
No.208, 2nd Floor, "Olety Building, No.30-38, Diagonal Road, V.V. Puram, Bangalore 560 004

ತಿಳುವಳಿಕೆ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಟ್ಟದ ಪರಿಸರ ಪ್ರಾಭಾವ ಅಧ್ಯಯನ ಪ್ರಾಧಿಕಾರವು (ಭಾರತ ಸರ್ಕಾರದ ಪರಿಸರ ಮತ್ತು ಅರಣ್ಯ ಸಚಿವಾಲಯದಿಂದ ರಚಿಸಲ್ಪಡಲಾಗಿದೆ) ಮೆ॥ ದಿವ್ಯಶ್ರೀ ಇನ್ಫ್ರಾಸ್ಟ್ರಕ್ಚರ್ ಪ್ರಾಜೆಕ್ಟ್ ಪ್ರೈ ಲಿ., ದಿವ್ಯಶ್ರೀ ಛೇಂಬರ್ಸ್, ಎ ವಿಂಗ್, # 11, ಓ'ಶಾಗ್ನೆಸ್ಸಿ ರಸ್ತೆ, ಬೆಂಗಳೂರು-25, ಇವರು ಸರ್ವೆ ನಂ.36/2 (P), ಯಮಲೂರು ಮತ್ತು ಸರ್ವೆ ನಂ.123, 124, 125, 126/4A... ಇತ್ಯಾದಿ, ಅಮ್ಮಣಿ ಬೆಳ್ಳಂದೂರು ಖಾನೆ ಹಳ್ಳಿ, ವರ್ತೂರು ಹೋಬಳಿ, ಬೆಂಗಳೂರು ಪೂರ್ವ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ಇಲ್ಲಿನ ಸಂಯೋಜಿತ ಉಪಯೋಗಗಳ ಯೋಜನೆಗೆ ನೀಡಿದ್ದ ಪರಿಸರ ಅನುಮೋದನೆಗೆ ಕಾರಿಜೆಂಡಮ್‌ನ್ನು (ಕಟ್ಟಡದ ಮಾರ್ಪಾಡು ಮತ್ತು ವಿಸ್ತರಣೆಗಾಗಿ ಹಾಗೂ ಒಟ್ಟು ಬಿಲ್ಟ್ ಅಪ್ ಏರಿಯಾ 7,01,343.22 ಚ.ಮೀ ಗೆ ಕಾರಿಜೆಂಡಮ್‌ನ್ನು ನೀಡಲಾಗಿದೆ) ತಮ್ಮ ಪತ್ರ ಸಂಖ್ಯೆ SEIAA 14 CON 2019 ದಿನಾಂಕ 19ನೇ ಮೇ 2022 ರಲ್ಲಿ ನೀಡಿರುತ್ತಾರೆ. ಪರಿಸರ ಅನುಮೋದನೆಯ ಪ್ರತಿಯು MoEFCC/SEIAA, ಕರ್ನಾಟಕ ವೆಬ್ ಸೈಟ್ http://seiaa.karnataka.gov.in/ ಅಥವಾ http://environmentclearance.nic.in/ ನಲ್ಲಿ ಲಭ್ಯವಿರುತ್ತದೆ.

ಬೆಂಗಳೂರು ವಿಶ್ವವಿದ್ಯಾಲಯ
ಪರೀಕ್ಷಾ ಭವನ, ಜ್ಞಾನಭಾರತಿ ಆವರಣ, ಬೆಂಗಳೂರು-560056.
ಸಂಖ್ಯೆ:ಪ.ವಿ6/ಬಿಎಸ್ಸಿ/ಪ.ಪ್ರ/2022-23,
ದಿನಾಂಕ: 24.05.2022
ಪತ್ರಿಕಾ ಪ್ರಕಟಣೆ
ಶ್ರೀಮತಿ/ಶ್ರೀ HARISH.R.N ರವರು ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿ ಬಿ.ಎಸ್ಸಿ., (Bachelor of Science) ನೋಂದಣಿ ಸಂಖ್ಯೆ: 09KDS75016 ವರ್ಷ NOV-2012 ರಲ್ಲಿ ಮೂಲ ಪದವಿ ಪ್ರಮಾಣಪತ್ರವನ್ನು ಪಡೆಯಲಾಗಿತ್ತು. ಈ ಪದವಿ ಪ್ರಮಾಣಪತ್ರವನ್ನು ಕಳೆದುಕೊಂಡಿರುತ್ತೇನೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಮೇಲೆ ತಿಳಿಸಿದ ಕಾರಣದಿಂದ ಬಿ.ಎಸ್ಸಿ., (Bachelor of Science) ನಕಲು ಪದವಿ ಪ್ರಮಾಣಪತ್ರ ಪಡೆಯಲು ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದಾರೆ.
ಈ ಮಧ್ಯೆ ಸಾರ್ವಜನಿಕರ ಗಮನಕ್ಕೆ ತರಬಯಸುವುದೇನೆಂದರೆ ಸದರಿ ಪದವಿ ಪ್ರಮಾಣ ಪತ್ರವು ತಮಗೇನಾದರೂ ಸಿಕ್ಕಲ್ಲಿ ವಿನಂತಿಸುವುದೇನೆಂದರೆ, ಕುಲಸಚಿವರು (ಮೌ) ಪರೀಕ್ಷಾ ಭವನ, ಬೆಂಗಳೂರು ವಿಶ್ವವಿದ್ಯಾಲಯ, ಗಾಂಧಿಭವನ ರಸ್ತೆ, ಜ್ಞಾನಭಾರತಿ ಆವರಣ, ಬೆಂಗಳೂರು-560056. ಇವರಿಗೆ ಈ ಪತ್ರಿಕಾ ಪ್ರಕಟಣೆಯ ನಂತರ 15 ದಿನಗಳೊಳಗೆ ಕಳುಹಿಸಲು ಕೋರಲಾಗಿದೆ.
ಮೇಲ್ಕಂಡ ಹೆಸರಿನ ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆಯ ಪದವಿ ಪ್ರಮಾಣಪತ್ರವನ್ನು ಸಂಬಂಧಪಟ್ಟ ಕಾಲೇಜಿನ ಪ್ರಾಂಶುಪಾಲರ ಶಿಫಾರಸ್ಸಿನ ಆಧಾರದ ಮೇಲೆ ವಿತರಿಸಲಾಗುವುದು. ಈ ಹಿಂದೆ ಮೇಲೆ ನಮೂದಿಸಿರುವ ಮೂಲ ಪದವಿ ಪ್ರಮಾಣ ಪತ್ರವು ತಕ್ಷಣದಿಂದ ರದ್ದಾಗುತ್ತದೆ ಮತ್ತು ಇದಕ್ಕೆ ಕಾನೂನಿನ ಬಲವಿಲ್ಲದಂತಾಗುತ್ತದೆಂದು ಪ್ರಕಟಿಸಲಾಗಿದೆ.
ಆದೇಶದ ಮೇರೆಗೆ
ಸಹಿ/-ಕುಲಸಚಿವರು (ಮೌ)

IN THE COURT OF THE LXXXII ADDITIONAL CITY CIVIL AND SESSIONS JUDGE (COMMERCIAL COURT), BSNL BUILDING, RAJBHAVAN ROAD, AT BANGALORE-1 (C C H-83)
Commercial O S NO 126/2022
Between: Canara Bank, Lalbagh West Gate Branch, Basavanagudi, Bangalore -560 004 ...Plaintiff
And
Sri Manje Gowda ...Defendant
SUMMONS FOR SETTLEMENT OF ISSUE (ORDER V RULE 20(1) FORM NO 2 (CIVIL)
To:
Defendant:
Sri Manjegowda, S/o Krishnegowda, R/at No 380, 1st Main, 3rd Cross, Shambhavi nagar, Laggere, Peenya Small Industries Area, Bengaluru-560 058.
Whereas the plaintiff-Bank has instituted a suit against you for the recovery of a sum of Rs 7,16,123.47/- (Rupees Seven Lakh Sixteen Thousand One Hundred and Twenty Three and Forty Seven paisa only), together with costs and interest thereon at 11.30% per annum compounded monthly, from the date of the suit until payment. You are hereby summoned to appear in this Court in person or by a pleader duly instructed on the 11th day of July 2022 at Eleven 'O' clock in the forenoon to answer the claim and you are directed to produce on that day all the documents upon which you intend to reply in support of your defense.
Take notice that in default of your appearance on the day before mentioned the suit will be heard and determined in your absence, placing you ex-parte.
Given under my hand and the seal of the Court on this the 7th day of June 2022.
By order of the Court
Sd/- Asst. Registrar
City Civil Court Bengaluru
Plaintiff Advocate Address:
Sri Durga Prasad P S
Advocate (B A (Law) LLB) No 87/4, 3rd Floor, Shop No 1, Cubbonpet Main Road, Opp 18th Cross, Bangalore-02

ಯೋಗಕ್ಷೇಮಂ ಲೋನ್ಸ್ ಲಿಮಿಟೆಡ್
3rd Floor, Ottappath Tower, Aswini Junction, Thiruvambady P. O., Thrissur, Kerala, 680022.
ಚಿನ್ನದ ಹರಾಜು ಸೂಚನೆ
[illegible]
0487 2320102
ಅಧಿಕಾರ ಅಧಿಕಾರಿ ಯೋಗಕ್ಷೇಮಂ ಲೋನ್ಸ್ ಲಿಮಿಟೆಡ್

ಫಾರ್ಮ್ ಎ
ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ
ಮೇರುಶಿಖರ್ ರಿಯಾಲ್ಟಿ ಎಲ್ ಎಲ್ ಪಿ ಯ ಸಾಲಗಾರರ ಗಮನಕ್ಕಾಗಿ
[illegible]
IBBI/IPA-003/IP-N00304/2020-2021/13296
merushikharrealtycirp@gmail.com
https://ibbi.gov.in/home/downloads
[illegible]
ದಿನಾಂಕ: 9ನೇ ಜೂನ್ 2022 ಸ್ಥಳ: ಬೆಂಗಳೂರು
IBBI/IPA-003/IP-N00304/2020-2021/13296

ಬ್ಯಾಂಕ್ ಆಫ್ ಬರೋಡ
vjpaor@bankofbaroda.com
ಸಾಲಗಾರರಿಗೆ / ಜಾಮೀನುದಾರರಿಗೆ ಸೂಚನೆ
(ಸರ್ಫೇಸಿ ಕಾಯ್ದೆಯ ನಿಯಮ -13ರ ಉಪ-ವಿಭಾಗ (2) 2002ರ ಅಡಿಯಲ್ಲಿ)
[illegible]
ದಿನಾಂಕ: 10.06.2022 ಸ್ಥಳ: ಬೆಂಗಳೂರು
ಸಹಿ/- ಅಧಿಕೃತ ಅಧಿಕಾರಿ, ಬ್ಯಾಂಕ್ ಆಫ್ ಬರೋಡ